



Completion of Recovery Certificate No. 8736 of 2025 dated May 19, 2025 issued against Ravindra Bharti Education Institute Private Limited (PAN: AAHCR6075L) and Ravindra Balu Bharti (PAN: AVDPB1473A) in the matter of Ravindra Bharti Education Institute Private Limited

1. Recovery Certificate No. 8736 of 2025 dated May 19, 2025 was drawn against Ravindra Bharti Education Institute Private Limited (PAN: AAHCR6075L) and Ravindra Balu Bharti (PAN: AVDPB1473A) in the matter of Ravindra Bharti Education Institute Private Limited for a sum of Rs. 10,15,69,810.67/- (Rupee Ten Crore Fifteen Lakh Sixty-Nine Thousand Eight Hundred and Ten and Sixty-Seven Paise Only) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum, for non-compliance of direction to disgorge the amount imposed by WTM vide WTM Order No. WTM/AB/MIRSD/MIRSD-SEC-1/31032/2024-25 dated December 10, 2024 in the matter of Ravindra Bharti Education Institute Private Limited.
2. In view of the receipt of entire outstanding dues of **Rs. 10,46,82,889.87/- (Rupees Ten Crore Forty-Six Lakh Eighty-Two Thousand Eight Hundred and Eighty-Nine and Eighty-Seven Paise Only)** which includes further interest and costs due under aforesaid recovery certificate, the recovery in said matter stands completed in exercise of powers under sub section (1) of section 28A of the Securities and Exchange Board of India Act, 1992 read with relevant provisions of the Income-tax Act, 1961.

Given under my hand and seal at Mumbai this 8th Day of April, 2026.

SEAL



J. Ashok Kumar

RECOVERY OFFICER

J. ASHOK KUMAR

जे. अशोक कुमार

Recovery Officer

वसूली अधिकारी

Securities and Exchange Board of India

भारतीय प्रतिभूति और विनियम बोर्ड

Mumbai

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